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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

Original Application No. 2594 of 1997

New Delhi, this the 25th day of August, 1998

Hon'ble Mr. N. Sahu, Member (Admnv)
Hon'ble Dr. A. Vedavalli, Member (J)

P.P. Bhatia, S/o Sh. L.D. Bhatia, P/A
No. 19055, Working under Air Force Central
Account Office, Air Force, Delhi
Cantt. -10.

-APPLICANT

(By Advocate Shri U. Srivastava)

Versus

1. Union of India through the Secretary, Ministry of Defence, Govt. of India, New Delhi.
2. The Chief of the Air Staff, Air Headquarters (Vayu Bhawan), New Delhi.
3. The Air Officer Commanding, Air Force, Central Account Office, Air Force, Delhi Cantt. New Delhi-10

-RESPONDENTS

(By Advocate Shri N.H. Zuberi proxy for
Shri S.M. Arif)

ORDER (Oral)

By Mr. N. Sahu, Member (Admnv) -

The learned counsel for the applicant states that the relief prayed for has been allowed to him by the respondents and the O.A. has become infructuous. Accordingly, the O.A. is dismissed as infructuous. No costs.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)

N. Sahu

(N. Sahu)
Member (Admnv)

rkv.